

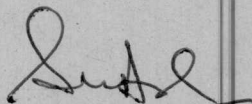
OA 451/93

17.8.98

Hon Mr S. Dyal, AM

Hon Mr S.K. Agrawal JM

Sri A. Mohuley, learned Counsel for the applicant. He mentions that this case is against award of Central Government Industrial Tribunal Cum Labour Court's order dated 18.9.92. The relief sought by the applicant in this application is for quashing the award order dated 18.9.92 passed by the Central Government Industrial Tribunal Cum Labour Court, Kanpur. It is now settled position of law that the award of Industrial Tribunal Cum Labour Court do not come within the purview of jurisdiction of this Tribunal. In view of this position, the OA is dismissed. The applicant may seek the relief in proper forum if advised.


JM


AM

